

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 388/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: M/s. Reliance Infratel Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Alpana Ghone	Adv	Ahmed
	Rajesh Shah		
	Ahmed Chunnawala		

**ORDER**

MA 250/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017  
MA 193/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017  
MA 145/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017  
MA 278/2017 IN CSA 185/230-232/NCLT/MB/MAH/2017

With

MA 466/2017 IN CSP 387/230-232/NCLT/MB/MAH/2017  
MA 467/2017 IN CSP 388/230-232/NCLT/MB/MAH/2017

With

CSP 387/230-232/NCLT/MB/MAH/2017  
CSP 388/230-232/NCLT/MB/MAH/2017

Applicants filed these Miscellaneous Applications for withdrawal of connected CSAs. All the CSAs are hereby dismissed as withdrawn with liberty to proceed in accordance with law. In view of the dismissed CSAs, all the MAs filed by the Objectors becomes infructuous, hence dismissed as infructuous. Some of the Objectors filed their Affidavits and all those Affidavits stand closed. The Petitioner Companies to pay cost of ₹5,000/- (INR Five thousand only) each to Registrar of Companies, Mumbai.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

M. K. SHRAWAT  
Member (Judicial)